

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

NOTICE

All Judicial officers who intend to apply for the post of District Judge (Direct Recruitment) advertised vide Notification No. 2510 of 2026/RG dated 03.10.2026, are hereby impressed upon to ensure that their application for issuance of experience/service certificate, as per Annexure-"B" to the aforementioned advertisement notification, is appended with the following documents, failing which their application shall not be processed:-

- 1. Proof of Enrolment as an Advocate:** Documentary proof indicating the date of initial enrolment as an Advocate, along with copies of the provisional and final enrolment notification.
- 2. Proof of Legal Practice:** Copies of reported and unreported judgments, along with the corresponding Vakalatnamas/Power of Attorneys, in sufficient number to demonstrate the nature, extent and continuity of legal practice undertaken after enrolment as an Advocate.
- 3. Particulars of Engagement as Public Prosecutor:** In case the applicant was subsequently appointed or engaged as a Public Prosecutor after enrolment as an Advocate, the applicant shall furnish:
 - i. Copy of the appointment/engagement order;
 - ii. Documentary proof indicating the period of engagement and continuity of service;
 - iii. Proof of the date of relinquishment/termination of such engagement; and
 - iv. A certificate or other sufficient documentary proof issued by the competent employer/authority confirming the nature and duration of the engagement.
- 4. Copy of Notification showing suspension of enrolment certificate after appointment in Judicial service.**

Handwritten signature
13/1/26

5. Disclosure of Employment and Service Particulars: The applicant shall furnish a complete account of the period commencing from the date of enrolment as an Advocate up to the date of appointment to judicial service, clearly specifying the nature of every employment, engagement or service undertaken during the said period, which should be duly supported by an affidavit.


(M.K. Sharma)

Registrar General
Dated:- 13.10.2026

No:- 48094-101 /RG/GS

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh for kind information of His Lordship.
2. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
3. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
4. Registrar (I.T), High Court of J&K and Ladakh, Srinagar;
5. Registrar Rules, High Court of J&K and Ladakh, Srinagar;
6. Registrar Recruitment, High Court of J&K and Ladakh, Srinagar;
.....for information.
7. Incharge NIC, High Court of J&K and Ladakh, Jammu/Srinagar for information and with the request to upload the same on the official website of the High Court.


Registrar General